

Indian residents of East Africa, have been touring this country for some time,

(b) whether his attention has been drawn to repeated representations by the African Students' Association (India) urging that the said Groups' performances were a parody of East African Culture and would impair Indo-African relations of friendship and understanding; and

(c) what steps, if any, are being taken in the matter?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):
(a) The troupe, which is a private one, is understood to have arrived at Bombay on the 19th January, 1959, but no information is available about its further movements

(b) Yes

(c) The Bombay Government was advised to deal with the matter strictly on a business basis. They were asked to see the performances and delete such items which, in their opinion, would appear to be objectionable. If the entire programme was found objectionable, then the Bombay Government could take such steps as they considered necessary. The final decision as to whether the troupe should be permitted to perform in India or not was left to the State Government. They were, however, requested to ensure that nothing, which might be considered to be derogatory to the Africans generally, should be exhibited.

Slum Clearance

*1273. { Shri Rajendra Singh:
Shri Shree Narayan Das.
Shri S. M. Banerjee:
Shri A. K. Gopalan:
Shri Tangamani:
Shri D. C. Sharma:

Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question

No 102 on the 20th November, 1958 and state:

(a) whether the examination of reports submitted by the Advisory Committee on Slum Clearance has now been completed; and

(b) if so, the decisions arrived at?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Yes

(b) A note stating the main recommendations made by the Advisory Committee on Slum Clearance and the decisions taken by the Government on these recommendations is placed on the Table of the Sabha [See Appendix IV, annexure No 30]

Indian Traders in Tibet

*1274. { Shri Ram Krishan Gupta:
Shri Bhakt Darshan:
Shri Ajit Singh Sarhadi:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No 503 on the 3rd December, 1958 and state

(a) whether the points for the improvement of the conditions of Indian traders in Tibet region of China have been examined in the light of the Sino-Indian Agreement of 1954 and Indo-China Trade Agreement;

(b) if so, the result of the examination, and

(c) the nature of action taken or proposed to be taken to implement them?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) to (c). Yes, Sir. Regarding the action taken on points urged in the memorandum, a statement is placed on the Table of the House [See Appendix IV, annexure No 31.]